

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A.127/2001
O.A.1201/2000

New Delhi, this the 24th day of April, 2001

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

Asstt. Sub Inspector Abdul Waqim
No.2079/D
S/o Late Shri Abdul Hakim Khan,
Aged 46 years, R/o A-388, P.T.C.,
Police Colony Malvia Nagar,
New Delhi.

...Applicant

VERSUS

Addl. Commissioner of Police
Establishments,
Police Headquarters, I.P. Estate,
M.S.O. Building, New Delhi.

...Respondent

Q.R.D.E.R (By Circulation)

Hon'ble Shri S.A.T. Rizvi, M (A):

RA No.127/2001 has been filed by the applicant for review of the order passed in OA-1201/2000 on 12.02.2001.

2. After going through the RA, we find that the review applicant has tried to re-argue the case by reagitating the same issues which he had raised in the OA. The points raised in the RA were considered by the Tribunal while deciding the OA. While considering the OA it was noted that the applicant's name was first brought on the agreed list of officers of doubtful integrity and later, on the basis of a ~~criminal~~ case involving corruption, his name was transferred to the secret list, and later he was acquitted on technical ground.

3. After going through the RA, we not find any error apparent on the face of the record nor do we find any other justification which may require review of our order

2

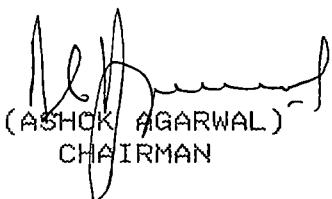
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12

under Order XLVII Rule 1 of the CPC read with Rule 22
(3)(f)(i) of the CAT (Procedure) Rules, 1987. In the
circumstances, the RA is rejected.



(S.A.T. RIZVI)
MEMBER (A)



(ASHOK AGARWAL)
CHAIRMAN

/sunil/